

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.216
CP 72 of 2018

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Kishor S Patel & Ors

.....Applicant

V/s

Doctor Auxiliary Pvt Ltd & Ors

.....Respondent

Order delivered on: 18/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Viral Shah, PCS

For the Respondent : Mr. Kiran Shah, FCA

For the RoC : Ms. Vipal Solanki, a.w Ms. Rupa Sutar, Dy. RoC

ORDER

RoC has filed report. Learned Counsel for respondent no.2 to 4 submitted that they have filed reply on-line and seeks time to file hard copy of the reply today itself. Proxy Learned PCS for the respondent no.2 to 4 seeks adjournment on the ground that arguing counsel is not available today.

Re-list for further consideration on 29.08.2024

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)